

**THE HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE**

**M.Cr.C. No.47333 of 2018**  
*(Smt. Sunita Tamrakar vs. State of MP)*

**Indore, dated : 10.12.2018**

Shri Vivek Singh, learned counsel for the applicant.

Shri Piyush Shrivastava, learned Public Prosecutor for the non-applicant – State.

Heard.

Learned counsel for the applicant prays for withdrawal of this bail application filed under Section 439 of Cr.P.C. with liberty to renew his prayer after filing of charge-sheet.

Prayer is allowed.

With the aforesaid liberty, M.Cr.C. No.47333/2018 is dismissed as withdrawn.

**(Shailendra Shukla)**  
**Judge**

gp